

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1807

ANSWERED ON:16.08.2013

EXPLORATION OF OIL FIELDS

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**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

(a) Whether the Government has approved further exploration by certain companies which are in operational oilfields to increase the production domestically ; and

(b) If so, the details thereof, State/UT-wise including Haryana during each of the last three years and the current year ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAACA LAKSHMI)

(a) & (b) Government of India, on 01.02.2013, as a general policy has allowed exploration in the Mining Lease (ML) Areas in the country with a condition that any risk to the Government revenue on account of cost recovery is appropriately mitigated. This has been allowed to ensure optimum exploitation of hydrocarbon resources in ML areas.

Permission for exploration has been granted for all Mining Lease areas under Production Sharing Contract (PSC) Regime. Under this policy, so far the following hydrocarbon discoveries have been notified by the Contractors:

- i. Gas discovery MJ-1 (D-55) in deepwater block KG-DWN-98/3 ( KG-D6) in eastern offshore
- ii. Oil discovery Raageshwari South-1 in onland block RJ-ON-90/1 in Rajasthan. So far, no exploration block has been awarded in the state of Haryana under the PSC regime.